## NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH COURT NO.1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH, BENGALURU, HELD ON 18.08.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali
2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(CAA) No.39/BB/17		Admission	230- 232	Aadhar Housing Finance Limited

SL. NAME (IN CAPITAL)

& PHONE NUMBER

NO.

REPRESENTATION TO WHOM

**SIGNATURE** 

1. SATIP. FOHN
Spylegal

Sportegal Advocate La police, of

Counsel for petitioner is present. The matter is listed today for admission. Counsel has filed one memo seeking direction for issuing notices to RD, ROC, Office of OL, Assistant Commissioner of Income Tax and also publication in the Hindu, English daily, Bangalore edition and Udaya- vani, Kannada daily to be published ten days before hearing date. After verifying the records, it is found that there are other authorities to whom notices are also to be sent. They are RBI, BSE, SEBI, IRDAI, National Housing Bank and other authorities if any and the petitioner counsel is also directed to file memo giving full address and particulars of the above authorities. For filing memo in the Registry and for Registry to prepare notices to the above authorities and counsel for petitioner to collect the notices and send the same to the above authorities. The publication shall be done in the above newspapers ten days before the date of hearing.

OL has filed application bearing OLR No.124/17 seeking permission from this Tribunal for appointment of Chartered Accountant for scrutiny of books of accounts and records of the Transferor Company from among the panel maintained by his office. Counsel for petitioner reported no objection for granting such permission to the OL. So, OLR No.124/17 application is allowed. OL is permitted to appoint one Chartered Accountant from among the panel maintained by his office for the purpose scrutiny of the books of accounts and records of the Transferor Company. The Petitioner Company is further directed to meet the expenditure of the Chartered Accountant.

For filing report of OL, list it on 28.09.2017.

MEMBER (J)

MEMBER (T)